

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**7. IA 1888/2024 In C.P. (IB)/2985(MB)2018**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES: Shubham Mercantile Pvt. Ltd. Vs. Rsal  
Steel Pvt Ltd**  
**IN THE MATTER OF**  
**Bank of Baroda (Erstwhile Dena Bank)**  
**V/s**  
**Rsal Steel Pvt Ltd**

**Section: 7, 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA No. 1888/2024:-** Adv. Shyam Kapadia a/w Adv. Jay Zaveri appeared for the Applicant. The present application has been filed by Shubham Mercantile Pvt. Ltd. seeking certified copy of the resolution plan. Registry is directed to issue notice to the Resolution Professional directing him to file reply within a period of two weeks. List the matter on **16.05.2024** for hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

24.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**